

[*Translation*]

Rasin Dam Project

7175 SHRI RAM SAJIWAN Will the Minister of WATER RESOURCES be pleased to refer to the reply given to the Starred Question No 243 on 23 March 1990 regarding Rasin Dam Project and state

(a) the reasons for with holding the project report on Rasin Dam submitted by Uttar Pradesh Government for almost four years

(b) whether Union Government have taken any steps to settle the dispute between Governments of Uttar Pradesh and Madhya Pradesh

(c) whether Government propose to take any step to ensure the construction of Rasin Dam

(d) if so the details thereof and the time which this dam is likely to be constructed, and

(e) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) The Project report was received in October 1982. After examination State Government was requested in March 1983 to obtain concurrence of Government of Madhya Pradesh to the utilisation of the yield from their catchment. The Government of Uttar Pradesh intimated in June 1983 that they are trying to get necessary concurrence. In July 1986 the report was returned as Uttar Pradesh did not comply with the observations for more than one year.

(b) to (e) So far State Government has neither obtained the concurrence of Government of Madhya Pradesh for use of the yield

from their catchment nor modified the proposal using flows available in their territory

[*English*]

Use of BVOs in Soft Drinks

7176 SHRI SANAT KUMAR MANDAL
SHRI MADHAVRAO SCINDIA
SHRI B N REDDY
SHRI MANIKRAO HODLYA
GAVIT

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether his Ministry issued a notification as far back as two years banning the highly toxic brominated vegetable oil (BVO) used as a clouding agent in all non-cola soft drinks and food products manufactured in the country

(b) whether this ban was not enforced in actual practice

(c) if so the reasons therefor and

(d) what are the difficulties in the way of strictly enforcing this ban and how it is proposed to resolve them?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (d) The Ministry of Health and Family Welfare issued a notification under Prevention of Food Adulteration Rules, 1955 on 15th April, 1988 deleting Brominated Vegetable Oil from the list of permitted emulsifiers and stabilisers. Later on, on the basis of advice of Exports, use of this chemical was extended upto 15.04.1990. Ministry of Food Processing Industries and Food Health Authorities of States/UTs have been urged upon to ensure that all food products manufactured and marketed in the country, after the stipulated

date, are free from this chemical.

[*Translation*]

Electrotherapy Pancham Medical System

7177. SHRISUKHENDRASINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the time by which report of the Committee on Electrotherapy Pancham Medical system is likely to be submitted; and

(b) action taken by Government so far to expedite the report?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) The work of the Inquiry Committee on Electrotherapy/Electro-homoeopathy System of Medicine is likely to be over by 30th April, 1990. Thereafter, the report of the Committee will be finalised and submitted to the Government of India.

(b) The Chairman of the Inquiry Committee has been requested to expedite submission of the Report

Joint Schemes of Uttar Pradesh and Madhya Pradesh for Solving the Drinking Water Problem

7178. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any scheme is under consideration of Union Government to deal with acute drinking water crisis and to make available irrigation facilities in Lalitpur, Jhansi, Hamirpur and Banda districts of Uttar Pradesh and Bhind, Datia Shivpuri, Guna, Sagar, Teekamgarh, Satna and Rewa districts of Madhya Pradesh;

(b) whether Government had made any survey which concluded that the source of water could be made available in the border districts of Uttar Pradesh and Madhya Pradesh only with the joint schemes of Uttar Pradesh and Madhya Pradesh Governments

(c) if so, the details thereof; and

(d) if not, the other measures proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Rajghat Dam Project, Rajghat Canal Project (Uttar Pradesh) and Rajghat Canal Unit II (Madhya Pradesh) on completion envisage irrigation to an area of about 109 thousand hectares in the districts of Lalitpur, Jhansi and Hamirpur in Uttar Pradesh and 121 thousand hectares in the districts of Datia, Guna, Gwalior and Shivpuri districts of Madhya Pradesh in addition to drinking water facilities to Jhansi Town

(b) to (d). As agreed to in the bilateral agreement of January, 1977, Madhya Pradesh Government has to come up with a modified project report for utilisation of Ken Waters for benefit of border districts.

[*English*]

Reservation of Posts in C.G.H.S. Dispensaries

7179. SHRI R.L.P. VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of posts reserved for SC/ST pharmacists/ store keepers in various CGHS allopathic, ayurvedic, homoeopathic, Unani dispensaries/units/store depots/hospitals/first aid posts in Delhi and New Delhi;